Q٦,

commissional strength or relevant expertise to handle such large and sensitive assignments; and

(d) whether it is also a fact that many audit firms indicted by the Joint Parliamentary Committee in the banking-scam have been reappointed even before the completion of enquiry on their role?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (8) No. Sir.

(b) and (c) The norms for empanelment of Statutory Central Auditors have been recommended by the Standing Advisory Committee (SAC) constituted by RBI for public sector banks. These norms inter-alia stipulate that the firm should have a minimum of 6 full-time Chartered Accountants including 4 full-time partners, of which one should be FCA. The norms prescribed by SAC ensure that the concerned auditors have requisite organisational strength and expertise.

Disbursement of Logus by Central Bank of Territor.

5420. SHRI B. K. MARIPKASAD : Will the Minister of FINANCE be pleased to state.

- (a) Whether it is fact that there have been certein specific irregularities in the process of Central Bank of India's disbursement of loans worth more than Ra. 400 crores to select conpormie sector:
- (b) if so, who are the beneficiaries of this disbursement and the amounts of loans advanced to each of them:
- (c) whether it is a fact that RBI in its communication dated October 11, 1991 had cautioned the Central Bank of India to excerise utmost care to ensure the proper end-use of funds and if so, why the Central Bank of India flouted the RBFs directives; and
- (d) What is the quantum of such advances now considered to be unrecoverable or sticky?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) and (b) Reserve Bank of India (RBI) has reported

that its scruting of the relatively large advances sanctioned by the Central Bank of India during the year 1991-92 has revealed certain irregularities. RBI's scrutiny report has not given any aggregate figure of the limits sanctioned or outstanding in such accounts. However, Central Bank of India has reported that total present exposure in the 19 accounts covered in RBI scrutiny is Rs. 191.79 crores.

to Questions

- (c) Information is being collected and will be laid on the Table of the House
- (d) Central Bank of India has reported that out of its total exposure of Rs. 191.79 crores in cases covered in RBI's scrutiny Rs. 30.48 crores relates to doubtful and loss asset accounts.

म्हरू में अभिकासी भारतीयों हारा निवेश

5421. श्री सरेन्द्र सिंह भाग्हारी : क्या विस्त मंत्री यह बताने की कपा करेंगे कि :

- (क) पूर्वी एक्षिया, पश्चिमी एक्षिया, ब्रिटेन और समेरिका हैं तक्षत्रे क्षत्रे एक सम्बद्ध हास्तर से अधिक 50 ब्रजा से एक अस्य अस्तर तक और 50 साम दासर से कम त्याय उस्ते कितने घर होगे ने निवेश किया है।
- (का) जिल्हें अपने के लिये अनिस्हक भारतीयों ने निवेश अ कराने के राज्य सामा विशे हैं। और
- (ए) इस संबंध में अनिकारी भारतीयों को पेश का रही कठिनाह्यों को द्वा करने के किए सरकार क्षारा क्या उपाध किये का रहे हैं और क्या खेजना बनाई जा रही है?

विस मेनाराय में राज्य मंत्री (क्री एम० वी० चन्द्रशोखार खर्ति) : (क) सरकार ज्ञारा विशिष्ट खाय वर्गे के तहरू अन्यवा विक्रिष्ट क्षेत्र से आने वाले अनिवासी मारतीयों (एन० कार० त्याई०) हारा किए गए निवेशों से संबंधित तांक देनहीं एके जा रहे हैं।

(का) और (ग) अनिकासी भारतीयों आरा यह। स्थाई गई निवेश **सर्वये मानार्टी** पर, **सरकार** अन्य अधिक खीर भिवेल संबंधी नीतिगढ सुचारों के मान के रूप में निरन्तर क्षान्तर कर ब्यान विया का रहा है।

Allocation of funds for State and Central Plane

SALO SHRI SOMAPPA R. BOMMAI: WIII the Minister of FINANCE be pleased to

- (a) what is the allocation of funds for State and Central Plans from first to Seventh Five Year Plan (Plan-wise):
- (b) what is the ratio of allocation for State and Central Plans and what is the criteria for the allocation of funds for State Plans; and
- (c) the percentage by which the allocation of funds was reduced for State Sector during the successive plan periods, stating the reasons for reducing the funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) A statement (Statement-I) showing allocation of funds for State and Central Plans for each of the Seven (First to Seventh) Five Year Plans is enclosed. (See below)

- (b) No ratio has been laid down in respect of the allocation for State and Central Plans. However, the Central Government helps the State Governments in financing their development plans by providing Central Assistance under National Development Council (NDC) approved formula. The details of the formula are given in Statement-II, (See below which is enclosed. As regards criteria for the allocation of funds for State Plans, it may be mentioned that Central Assistance for non-special category States gives weightage to population, per-capita income, performance in selected areas and special problems. In regard to special category States, Central Assistance is provided on the basis of the lumpsum amount (about 30%) taken out of the total allocation among the States.
 - (c) Does not arise.

Statement-I

Details showing allocations of funds for state and Central Plans for each of the Seven Five Year Plans

(Rs. in crores)

Plan	Outlays		
	Centre	States (including Union Territories)	Total
First (1951—56)	1241.00	828.00	2069.00@
Second (195661)	2559.12	2240.88	4800.00
Third (196166)	3600.00	3900.00	7500.00
Fourth (1969-74)	8870.00	7031.47	15901.47
Fifth (1974—79)	19954.10	18899.14	38853.24*
Sixth (1980—85)	47250.00	50250.00	97500.00
Seventh (1985-90)	95534.00	84466.00	180000.00

^{2 1952} Original plan Provision.

Outlays are at prices at base year of Plan.

Source: Indian Planning Experience: A Statistical Profile.

Excludes 450 crores for Hill & base year of Plan.

Written Answers

Statement-II

Criteria and weightage under Original Gadgil formula, Modified Gadgil formula, Cozsensus formula and Mukherjee formula for allocation of Central Assistance for States' Plan

(Weightage %) M dala Criteria Original Consensus Mukherice Gadgil 14.10 Forwala Formula Formula 1 (1990)2991) (1969) (1900) **(1)** (2) (4) (5) . . 1 A. Special Category States* 30% share 30% share 30% share 30% share of the States of the States of the States excluding excluding excluding excluding N.E.C. N.E.C. N.E.C. N.E.C. B. Non-Special Category States** 600 60.0 55.0 60.0 (i) Population (1971) (ii) On-going major irrigation and power 16.0 0.00.00.0projects 20.0 25.0 (iii) Per Capita income of which 10.0 25.0 (a) According to the deviation method 10.0 20.0 20.0 20.0 covering only the States with per capita income below the national average (b) According to the distance method 0.0 0.0 5.0 5.0 covering all the States 16.0 10.0 7.5 (iv) Performance of which 5.0 10.0 (a) Tax effort 10.0 0.0 2.5 (b) Fiscal management 0.0 0.0 5.0 2.0 (c) National objectives 0.0 0.0 0.0 3.0 0.0 0.0 0.0 1.0 (1) Population control 0.0 (2) Elimination of female illiteracy 0.0 0.0 1.0 (3) On-time completion of externally 0.00.0 0.0 0.5 aided projects 0.0 0.5 (4) Success in land reforms 0.00.0(v) Special problems 10.0 10.0 15.0 7.5 Total: 100.0 100.0 100.0 100.0

Note: Prior to Fourth Five Year Plan (1969—74) allocations varied from scheme to scheme. There was no formula as such for allocation of Central assistance for States Plan. Thus, schematic pattern was in vogue.

^{*} Presently in the pattern of 90% grant and 10% ioan.

^{**} Presently in the pattern of 30% grant and 70% loan.